

**LOK SABHA
UNSTARRED QUESTION NO.2133**

**TO BE ANSWERED ON FRIDAY, THE 11th DECEMBER, 2015/
AGRAHAYANA 20, 1937 (SAKA)**

BAN IN RECRUITMENT OF GROUP 'D' STAFF

QUESTION

2133. SHRI VIRENDER KASHYAP:

Will the MINISTER OF FINANCE be pleased to state:

- (a) whether there was a ban in recruitment of Group 'D' cadre of Central Government Employees in Sixth Pay Commission, if so, the details thereof and the reasons therefor;
- (b) whether the Government is going to lift the ban for recruitment in Group 'D' category and if so, the details thereof; and
- (c) the time by which a decision is likely to be taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)**

(a) & (b): Based on the recommendations of the 6th Central Pay Commission, inter-alia, for no further recruitment in Group 'D' and upgradation of the then existing Group 'D' posts to Group 'C' along with incumbents after suitable training, wherever required, model recruitment rules for posts with classification as Group 'C' have been framed by the Department of Personnel and Training. All the Ministries/Departments have been advised to amend the recruitment rules of the erstwhile Group 'D' posts as per the model recruitment rules for Group 'C'. As such, no recruitment in the erstwhile Group 'D' is now required to take place, as the minimum entry grade falls in Group 'C'.

(c): Does not arise.
